

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Oilseeds and Vegetable Oils Development Board, for the year 1988-89.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT 756/90]
- (3) A statement (Hindi and English versions) correcting the English versions of the reply given on 12th April, 1990 to Unstarred Question No. 4768 by Shri N. Dennis regarding grant of Indian Citizenship. [Placed in Library. See No. LT 758/90]

[English]

Annual Report and Review on the working of the Rehabilitation Plantation Ltd., Punalur, for 1988-89 alongwith statement showing reasons for delay in laying these papers and a statement correcting answer to U.S.Q. No. 4768, date 12th April 90. Re: Grant of Indian Citizenship

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (CH. JAGDEEP DHANKAR): Sir, on behalf of Shri Mufti Mohammad Sayeed, I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1988-89.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English

12.37 hrs.

PRESENTATION OF PETITION

Demands and grievances of the Workers engaged in different units of some Aluminium Companies in the country

[Translation]

SHRI SURYA NARAYAN SINGH: Mr. Speaker, Sir, I seek your permission to present a petition signed by Shri Malaya Palit, Indian Aluminium Company Post Office Hirakud District Sambalpur (Orissa) and others regarding demands and grievances of the workers engaged in different units of India Aluminium Company, Hindustan Aluminium Corp., National Aluminium Company, Bharat Aluminium Company and Madras Aluminium Company.

[English]

MR. SPEAKER: Now Calling Attention.

SHRI HARISH RAWAT (Almora): Sir, I am on a point of order.

[Translation]

Generally Calling Attention should relate to a matter of urgent public importance or to a matter of recent occurrence and the same

matter cannot be raised in the House twice during a session. The matter had already been raised in the House under Rule 193 and it was discussed for four hours. Therefore, Calling Attention should not be allowed on this issue. We have a doubt that this Calling Attention notice has been given by a Member at the instance of somebody in the Government. However, we do not want to run away from the discussion on this issue. Instead of hurrying through it we want a detailed discussion on it so that it is discussed properly. Briefing the M.Ps. to raise issues like this in the House is sheer waste of time. I would like to submit that

[English]

this discussion should be converted into discussion under rule 193.

[Translation]

MR. SPEAKER: The Business Advisory Committee has discussed it already.

SHRI KALKA DAS (Karol Bagh): If you are serious about this issue why do you want to run away from it.

MR. SPEAKER: The House is supreme. Kalka Das Ji, please take your seat.

SHRI HARISH RAWAT: Mr. Speaker, Sir, the problem with the Members of B.J.P. is that they listen only the part which suits them and nothing beyond it. I have already said that detailed discussion should be laid on it.

[English]

PROF. P.J. KURIEN (Mavelikara): Sir, I would like to make it very clear that we are not opposed to any discussion. Yesterday in the BAC Meeting this issue was also discussed and there was almost unanimous consensus that this should be converted into discussion under Rule 193. So, I would only suggest that this discussion should be converted into discussion under Rule 193 so that it will be more meaningful.

MR. SPEAKER: Yes, you have made your point. Let us hear the Government.

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (CH. JAGDEEP DHANKHAR): Sir, it is at the disposal of the House. We have no objection.

[Translation]

MR. SPEAKER: Is there a consensus that this notice should be converted into Discussion under Rule 193?

SOME HON. MEMBERS: Yes, Sir.

MR. SPEAKER: All right. At what time it should be taken up?

SOME HON. MEMBERS: Right now.

MR. SPEAKER: All right. First we take up a motion of Business Advisory Committee, then Meters under Rule 377 and thereafter we will take it up.

12.40 1/2 hrs.

[English]

BUSINESS ADVISORY COMMITTEE

Ninth Report

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (CH. JAGDEEP DHANKHAR): Sir, on behalf of Shri Satya Pal Malik, I beg to move:

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 2nd May, 1990."

MR. SPEAKER: The question is:

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on the 2nd May, 1990."